

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 105
New Contempt Petition/16/ND/2024 in
IB/2552/ND/2019

IN THE MATTER OF:

Creative Infraheights Pvt. Ltd.	...	Applicant
<i>Versus</i>		
JBK Developers Pvt. Ltd.	...	Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 03.06.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Mr. Harish Taneja, Ms. Parul, Advs
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

New Contempt Petition/16/ND/2024

This is contempt petition filed by Mr. Pankaj Narang, the Resolution Professional under Rule 11 of NCLT rules, 2016 against HDFC Bank for not complying with order of initiation of corporate insolvency resolution process of the corporate debtor and for not providing bank details. Issue notice to the respondent for hearing on maintainability. Let steps be taken by the applicant and service affidavit be filed. Let reply on maintainability be filed by the respondent within seven working days on receipt of the notice and copy of application. Rejoinder, if any, be filed within three working days thereafter. Let this matter be posted to 12.06.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)